

**OFFICE OF THE PRL. DISTRICT JUDGE,
GUNTUR, DATED: 15-07-2020.**

C I R C U L A R N O. 09/2020

Sub:- COURTS – CRIMINAL – COVID-19 Pandemic Situation –
Designating of Special Sub-Jail, Narasaraopet in Guntur District
as "Special Jails during COVID Pandemic – Orders - Issued.

Read: 1.G.O.Rt.No.668, Home (Prisons & Fire) Department
dt.07-07-2020
2.Letter from Superintendent, District Jail, Guntur in
Lr.No.DJG/Jr-1/1767/2020 dt.13-07-2020.

The Director General of Prisons and Correctional Services, Andhra Pradesh, Vijayawada requested the Government to designate Special Sub Jails in each District for new admissions of male prisoners into jail during COVID-19 Pandemic. Accordingly, the Government under the G.O. reference No.1 cited passed orders by designating the **Special Sub Jail, Narasaraopet in Guntur District** as Special Jail for new admission of remand prisoners.

In view of these circumstances and taking into account of the instructions in the Government order reference 1st cited, all the Presiding Officers in the District are hereby requested to remand of male prisoners to the **Special Sub Jail, Narasaraopet** during Covid pandemic, for subjecting such prisoners to Covid-19 tests and other sanitization protocols prescribed by the Government, and in case the prisoners are found negative of COVID-19 test, the prisoners shall be transferred back to their respective jurisdictional Jails of their Courts for confinement.


DISTRICT JUDGE,
GUNTUR


To
All the Judicial Officers in the District

Dis.No: 2144
dt. 15/7/2020

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Public Services-Prisons Department-COVID-19-Designating of one Spl. Sub Jail / Sub Jail in each district in the State of Andhra Pradesh as "Special Jails" during Covid pandemic-Orders-Issued.

HOME (PRISONS & FIRE) DEPARTMENT

G.O.Rt.No.668

Dated.07.07.2020
Read.-

From the Director General of Prisons & Correctional Services, A.P.,
Vijayawada, Letter No.Jud-2/40/2020, dated 23.06.2020.

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ORDER:

In the circumstances reported by the Director General of Prisons & Correctional Services, A.P., Vijayawada, in his letter read above, Government after careful examination of the matter and in exercise of the powers conferred under sub clause I of Section-3 read with Section-7 and sub clause-26 of Section-59 of Prisons Act, 1894 and Rules Nos.619 and 620 of Andhra Pradesh Prisons Rules, 1979, Government hereby designated the following Spl. Sub Jail / Sub Jail, as "Special Jails" during Covid pandemic:

Sl.No	Name of the District	Name of the Spl. Sub Jail / Sub Jail designated as Special Jails for new comers
1	Srikakulam	District Jail, Srikakulam
2	Vizianagaram	Sub Jail, Vizianagaram
3	Visakhapatnam	Sub Jail, Anakapalli
4	East Godavari	Spl. Sub Jail, Kakinada
5	West Godavari	Spl. Sub Jail, Bhimavaram
6	Krishna	Spl. Sub Jail, Machilipatnam
7	Guntur	Spl. Sub Jail, Narsaraopeta
8	YSR District	Sub Jail, Proddatur
9	Kurnool	Sub Jail, Dhone
10	Ananthapuramu	Spl. Sub Jail, Gooty
11	Chittoor	Sub Jail, Piler
12	SPSR Nellore	Sub Jail, Kavali
13	Prakasam	Sub Jail, Markapur

2. The above designated Special Jails are for new admissions of male Prisoners into Jail, sent by the Honble Courts in that particular District, for time being. All the male prisoners admitted into this newly designated "Special Jails" should be subjected to Covid-19 tests and other sanitization protocols prescribed by the Government. After the test results for such Prisoners are negative, they can be transferred back to their respective Jails for confinement. The staff working in this Jail can be provided with specialized protective gears as prescribed by the Government for minimizing the risk of contacting the Virus.

(P.T.O)

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3. The Director General of Police, Andhra Pradesh, is instructed to provide proper security at these Jails so as to avoid any escape from these Special Jails and during transportation to and fro to the Special Jails and also to shift the Prisoners to the respective Jails once they are found to be negative. He is also instructed to provide proper escort/security for every prisoner who tests positive for Covid-19 for immediate shifting to the General Hospital / Covid-19 dedicated hospitals for further management.

4. The Health & Family Welfare Department, Andhra Pradesh, is requested to issue certain instructions to the concerned authorities for deputing one Medical Officer and other para medical staff for conducting tests to the prisoners confined in the above said Jails.

5. The Director General of Prisons & Correctional Services, A.P., Vijayawada, shall take necessary follow up action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

KUMAR VISHWAJEET
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Director General of Prisons & Correctional Services, A.P., Vijayawada
The Director General of Police, Andhra Pradesh, Mangalagiri.
The Prl. Secretary to Government, Health & Family Welfare Department,
Andhra Pradesh.

Copy to:-

The State Legal Services Authority, Andhra Pradesh,
-with a request to issue suitable instructions to all concerned.
The P.S to Chief Secretary to Government.
The P.S. to Minister (Home)
The P.S to Prl. Secretary (Home)
SC/SF.

//FORWARDED::BY ORDER//

A. Anand
SECTION OFFICER